

ज्यादा हो जाय। इसलिए अच्छा यह है कि पहले अपनी तरफ से सम्पादक को भाप लिखें कि वह इसका खण्डन प्रकाशित करें। अगर वह खण्डन को प्रकाशित करने से इन्कार कर दें तो यह मामला प्रिविलेज कमेटी को भेजा जा सकता है। इस समय भेजना ठीक नहीं है।

**SHRI SEZHIYAN :** Even if this matter is referred to the Privileges Committee, they will not take a decision *suo motu*; they will also write to the persons concerned. Meghalaya is a very sensitive area. Bangla Desh refugees are going there. If pernicious rumours like this are floated there, the communal harmony existing there will surely be disrupted. I want that rumours should be nipped in the bud. Therefore, I want this House to take serious note of such allegations against the office of the Deputy-Speaker.

**MR. SPEAKER :** I examined this. This is a paper issued in Khasi language. This is in Meghalaya. Of course, none of us could read that language. I tried if any Member in this House could read it. And the only person who could read it was the Deputy-Speaker himself. This is the translation we have got.

As the office of the Deputy-Speaker is concerned—if it were just a Member, that is all right—the dignity of the office is much more important than certain conventions that we follow. But in this case I have a mind to forward it to the Privileges Committee. But let us follow the old practice. I will refer this to the Editor of the paper. After I receive the reply, I will consult Mr. Sezhiyan and the Deputy-Speaker. If they are satisfied, I will drop it. Otherwise, this will go to the Privileges Committee. I hope, all of you agree.

**HON. MEMBERS :** Yes.

12.36 hrs.

#### PAPERS LAID ON THE TABLE

Notifications under Article 320 of the Constitution in relation to Mysore

#### THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table—

(1) A copy each of the following Notifications under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated to 27 March, 1971, issued by the President in relation to the State of Mysore :—

(i) The Mysore Public Service Commission (Consultation) (First Amendment) Regulations, 1970 published in Notification No. G.S.R. 412 in the Mysore Gazette dated the 10th December, 1970. [Placed in Library. See No. LT—494/71]

(ii) The Mysore Public Service Commission (Consultation) (Second Amendment) Regulations, 1970, published in Notification No. G.S.R. 427 in the Mysore Gazette dated the 24th December, 1970. [Placed in Library. See No. LT—495/71]

(2) An explanatory memorandum (Hindi and English versions) explaining the reasons for laying the above Notifications before Parliament. [Placed in Library. See No. LT—496/71]

Mysore Taluk Boards (Guidance of Officers, Grant of copies and Miscellaneous Provisions) Rules, 1971

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH) : I beg to lay on the table—

(1) A copy of the Mysore Taluk Boards (Guidance of Officers, Grant of copies and Miscellaneous Provisions) Rules, 1971, published in Notification No. DPC/5/RPA/68 in Mysore Gazette dated the 6th May, 1971, under section 246 of the Mysore Village Panchayats and Local Boards Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [Placed in Library, See. No. LT—497/71]

(2) A statement explaining the reasons